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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 46 (RE – 2013)/2009-2014

New Delhi, Dated : 23 October, 2013

Subject: Import of new motorcycles from Bangladesh through Land Customs Stations (LCSs) across Indo-Bangladesh Border.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and para 2.13 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby makes the following amendment in Chapter 87 of ITC(HS) 2012 Schedule 1 (Import Policy):

2. The following sentence is added at the end of Policy Condition 2(II)(d) of Chapter 87 to ITC (HS) 2012, Schedule 1 (Import Policy):

“In addition, import of new motorcycles is also permitted through LCS, Benapole/Petrapole and LCS, Agartala.”

3. After amendment, Policy Condition 2(II)(d) of Chapter 87 shall be as under:

“The import of new vehicles shall be permitted only through the Customs port at Nhava Sheva, Kolkata, Chennai, Chennai Airport, Cochin, ICD Tughlakabad and Delhi Air Cargo, Mumbai Port and Mumbai Air Cargo Complex, ICD Talegaon Pune, ICD Faridabad and Ennore Port. ***In addition, import of new motorcycles is also permitted through LCS, Benapole/Petrapole and LCS, Agartala.***”

Effect of Public Notice:

In addition to the existing 12 Ports / ICDs, 2 more LCSs (Benapole/Petrapole & Agartala) across Indo-Bangladesh Border are permitted for importing new motorcycles.

Sd/-
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